

**Bail Application No.1338/2021
FIR No.521/2020
PS Civil Lines
U/s 377 IPC
State Vs. Sahil Kapoor**

16/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sahil Kapoor for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/W- SI Gurdeep Kaur is present (through V.C.).
Sh. Ajay Khatana, Ld. Counsel for the accused Sahil Kapoor (through V.C.).
Ms. Lakshmi Raina, Ld. Counsel for the complainant / DCW (through V.C.).

Ahlmad is absent.

Counsel for the accused seeks further time for filing the copy of bail orders passed by the Ld. MM. Heard. Request is allowed. Same be filed on or before the next date of hearing.

It is submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

TCR be called one day prior to the next date of hearing.

At joint request, the aforesaid bail application of the accused be put for clarifications/ consideration on 24/06/2021. Date of 24/06/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 24/06/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**Bail Application No.784/2021
State Vs. Sumit @ Kallu
FIR No.463/2020
PS Timarpur
U/s 307/34 IPC and 25/27 Arms Act**

16/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sumit @ Kallu for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ashok Meena is present (through V.C.).
Sh. Virendra Singh, Ld. Counsel for the accused Sumit @ Kallu (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused Sumit @ Kallul that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Sumit @ Kallu is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Sumit @ Kallu is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**Bail Application No.1267/2021
State Vs. Sumit @ Kallu
FIR No.463/2020
PS Timarpur
U/s 307/34 IPC & 25/27 Arms Act**

16/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sumit @ Kallu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ashok Meena is present (through V.C.).
Sh. Virendra Singh, Ld. Counsel for the accused Sumit @ Kallu (through V.C.).

Ahlmad is absent.

TCR is stated to be received.

It is submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **19/06/2021**. Date of 19/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **19/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

CNR No.DLCT01-001208-2021
State Vs. Margub
FIR No.50/2018
PS Timarpur

16/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Margub for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Hasib Siddiqui, Ld. Counsel for the accused Margub (through V.C.)

Ahlmad is absent.

Reply received from the IO wherein it is mentioned that due to Covid-19 pandemic/ lockdown further investigation could not be completed.

It is submitted by counsel for the accused that accused has already joined the investigation in the present matter and he shall co-operate in the investigation and he shall join the investigation as and when directed by the SHO/ IO.

Issue notice to the SHO/ IO to appear with further/ detailed reply to the aforesaid bail application of the accused, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **14/07/2021**. Date of 14/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till the next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)

**Bail Application No.962/2021, 959/2021, 963/2021, 2048/2021 & 960/2021
State Vs. 1.Tale Singh**

2. Kushma

3. Pooja

4. Lalit Kumar

5. Rachna

CNR No.DLCT01-005664-2021

DLCT01-005662-2021

DLCT01-005663-2021

DLCT01-005994-2021

DLCT01-005647-2021

FIR No.546/2020

PS Wazirabad

U/s 498-A/406/34 IPC

16/06/2021

Present separate five applications u/s. 438 Cr.P.C. have been filed on behalf of all accused Tale Singh, Kushma, Pooja, Lalit Kumar and Rachna for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ ASI Sukhpal Singh is present (through V.C.).

Sh. Satish Chand, Ld. Counsel for all accused Tale Singh, Kushma, Pooja, Lalit Kumar and Rachna (through V.C.).

None has joined the proceedings through V.C. on behalf of the complainant

Ahlmad is absent.

It is submitted by counsel for all accused that settlement is in progress in between the parties and some more time be granted for the purpose of settlement. It is further submitted that all accused have already joined the investigation in the present matter and they shall cooperate in the investigation and they shall join the investigation as and when directed by the SHO/ IO.

IO is directed to file further/ detailed reply to the aforesaid bail applications of all accused, on the next date of hearing.

Long date is requested by counsel for all accused.

Contd...../2-

At the request of counsel for all accused, the aforesaid bail applications of all accused be put for consideration on **15/07/2021**. Date of 15/07/2021 is given at the specific request and convenience of counsel for all accused.

IO is bound down for the next date of hearing i.e. **15/07/2021**.

Interim order, if any, to continue till the next date of hearing. All accused are directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)

State Vs. Tanish Dhiman
FIR No.348/2021
PS Burari
U/s 392/34 IPC

16/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Tanish Dhiman for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Amit Nayyar, Ld. Counsel for the accused Tanish Dhiman (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be received.

Issue notice to the IO to appear and to file detailed report regarding status of all pending cases against the accused, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **22/06/2021**. Date of 22/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)

**FIR No.27/2014
PS Jama Masjid
U/s 364A/368/395/397/412/34 IPC & 25/27 Arms Act
State Vs. Shahzada Irfan @ Lala**

16/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Shahzada Irfan @ Lala for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI R.K. Sharma is present (through V.C.).
Sh. Arun Sharma, Ld. Counsel for the accused Shahzada Irfan @ Lala (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that status of all pending cases against the accused be called from the SHO/ IO concerned for proper adjudication of the present bail application.

SHO/ IO is directed to file report regarding status of all pending cases against the accused on the next date of hearing.

Counsel for the accused and Addl. P.P. for the State seek further time for clarifications in respect of the present bail application of the accused. Heard. Request is allowed.

At joint request, the aforesaid bail application of the accused be put for clarifications/ consideration on **25/06/2021**. Date of 25/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **25/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27/54/59 Arms Act
State Vs. Rohit**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. for the period of 90 days of accused Rohit.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Ishwari Prasad is present (through V.C.).

None has joined the proceedings through V.C. on behalf of accused Rohit.

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put for clarifications/consideration on 22/06/2021.

IO is bound down for the next date of hearing i.e. 22/06/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC and 25/27/54/59 Arms Act
State Vs. Rahul Mittal**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. for the period of 90 days of accused Rahul Mittal.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Ishwari Prasad is present (through V.C.).

Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO. Perused. Same is not proper/ complete.

Report not received from the concerned Jail Superintendent.

Concerned Jail Superintendent and SHO are directed to file proper/ complete report in respect of accused Rahul Mittal and Rohit Mittal @ Ashish Mittal of the present case, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for clarifications/ consideration on 22/06/2021. Date of 22/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 22/06/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**FIR No.97/2012
PS Prasad Nagar
U/s 302/201/34 IPC
State Vs. Sanjay Yadav**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Sanjay Yadav for the period of 3 months.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Anish Sharma is present (through V.C.).
Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused Sanjay Yadav (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

IO is directed to file appropriate report regarding list of all pending cases and status of all pending cases against the accused on the next date of hearing.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **22/06/2021**. Date of 22/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **22/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

State Vs. Bhagat Ram
FIR No.176/2019
PS Paharganj
U/s 302 IPC

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. for the period of 90 days of the accused Bhagat Ram.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Chetan Pangasa, Ld. Counsel for the accused Bhagat Ram (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused Bhagat Ram that he may be permitted to withdraw the present interim bail application of the accused as the accused has already been released from the jail as per the H.P.C. guidelines. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Bhagat Ram is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Bhagat Ram is at liberty to collect the copy of the present order through electronic mode.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)

**FIR No.212/2020
PS Timarpur
U/s 307/34 IPC and 25/27/59 Arms Act
State Vs. Suresh Malhotra**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Suresh Malhotra.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sukhbir Sheoran, Ld. Counsel for the accused Suresh Malhotra (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused Suresh Malhotra that he may be permitted to withdraw the present interim bail application of the accused as the another interim bail application of the accused has already been filed by some other counsel and the said interim bail application is also listed for today. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Suresh Malhotra is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Suresh Malhotra is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**FIR No.212/2020
PS Timarpur
U/s 307/34 IPC and 25/27/59 Arms Act
State Vs. Suresh Malhotra**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Suresh Malhotra.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused Suresh Malhotra (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused Suresh Malhotra that he may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Suresh Malhotra is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Suresh Malhotra is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

**FIR No.116/2019
PS Prasad Nagar
U/s 302 IPC & 25/27/54/59 Arms Act
State Vs. Kamal Chauhan**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Kamal Chauhan for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Ram Pal is present (through V.C.).
Sh. Vineet Jain, Ld. Counsel for the accused Kamal Chauhan (through V.C.).
Sh. Sahil Malik, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be received.

SHO/ IO is directed to file further/ detailed report regarding status of all pending cases against the accused, on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused on the next date of hearing.

At joint request, the aforesaid bail application of the accused be put for consideration on **25/06/2021**. Date of 25/06/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. **25/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(G)**

CR No.47/2021
Nathan Chaudhary Vs. State & Ors.

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist and remaining respondents.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/respondent no. 1 (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

CNR No.DLCT01-015470-2018
SC No.154/2021
FIR No.238/2014
PS Prasad Nagar
State Vs. Bhagwan Dass @Shankar & Ors.

16/06/2021

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

CNR No.DLCT01-004796-2019
SC No.155/2021
FIR No.236/2014
PS Prasad Nagar
State Vs. Devanand & Ors.

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

CNR No.DLCT01-014071-2017
SC No.109/2021
FIR No.253/2008
PS Kashmere Gate
State Vs. Maksud Ahmed & Ors.

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

**SC No.79/2021
FIR No.398/2016
PS Kotwali
State Vs. Anwar Ali**

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

**CA No.31/2021
Swadesh Kumar Mishra Vs. ITO**

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the parties.

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

**CA No.30/2021
Ritu Mishra Vs. ITO**

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the parties.

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

CR No.40/2021
Ram Lakhan & Ors. Vs. State & Ors.

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionists and remaining respondents.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/respondent no. 1 (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

CNR No.DLCT01-001260-2020

CR No. 72/2021

Kuber Buildwell Ltd & Ors. Vs. Registrar of companies

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the parties.

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

CNR No.DLCT01-001258-2020
CR No. 70/2021
Ram Prasad Vs. Registrar of companies

16/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the parties.

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

**SC No.206/2021
FIR No. 255/2020
PS Sadar Bazar
State Vs. Manoj @ Booza & Ors.**

16/06/2021

Fresh case received by way of assignment. It be checked and registered.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

**Bail Application No. 1295/2021
FIR No.415/2015
PS Kotwali
U/s 395/412/365/120-B IPC & 25/54/59 Arms Act
State Vs. Maan Singh**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Maan Singh.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ SI Satish Kumar is present (through V.C.)
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.)

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Maan Singh.

Put up for clarifications, if any/orders on **17/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

Bail Application No. 1296/2021
FIR No.415/2015
PS Kotwali
U/s 395/412/365/120-B IPC & 25/54/59 Arms Act
State Vs. Lalit @ Babloo @ Nepali

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Lalit @ Babloo @ Nepali.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ SI Satish Kumar is present (through V.C.)
Sh. Gaurav Singhal, Ld. Counsel for the accused Lalit @ Babloo @ Nepali (through V.C.)

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Lalit @ Babloo @ Nepali.

Put up for clarifications, if any/orders on **17/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

**FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Sonu**

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Sonu under the HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ SI Satish Kumar is present (through V.C.)
Sh. Ashish Verma, Ld. Counsel for the accused Sonu (through V.C.)

Ahlmad is absent.

Reply of IO is stated to be received.

IO seeks time for filing the list of all pending cases and status of all pending cases against the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

Report not received from the concerned Jail Superintendent.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused positively, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application be put up for consideration on **23/06/2021**. Date of 23/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Ajit

16/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Ajit.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ SI Satish Kumar is present (through V.C.)
Sh. S. Chakraborty, Ld. Counsel for the accused Ajit (through V.C.)

Ahlmad is absent.

Report is received from the concerned Jail Superintendent.

Arguments heard on the aforesaid interim bail application of the accused Ajit.

Put up for clarifications, if any/orders on **17/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)

**FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Sanjeev**

16/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Sanjeev for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ SI Satish Kumar is present (through V.C.)
Sh. Ashish Verma, Ld. Counsel for the accused Sanjeev (through V.C.)

Ahlmad is absent.

Report is stated to be received from the concerned Jail Superintendent.

Counsel for the accused seeks time for filing copy of orders passed by the Hon'ble High Court of Delhi for proper adjudication of the present bail application. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application be put up for clarifications/consideration on **19/06/2021**. Date of 19/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

**FIR No. 140/2019
PS Daryaganj
U/s 302/147/149/34
State Vs. Nabeel**

16/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Nabeel for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Jitendra Sethi, Ld. Counsel for the accused Nabeel (through V.C.)

Ahlmad is absent.

Report not received from the Concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent for the next date of hearing with direction to file appropriate report as to what is the next step of treatment of accused and whether such treatment can be given to him in jail or not and also to file report as to whether any surgery is required/ planned, if yes, at which Hospital & for which date and also file appropriate report regarding current medical condition of the accused.

Concerned Jail Superintendent and Medical Officer In-charge are directed to provide necessary/ requisite medical treatment to the accused as per medical condition of the accused on priority basis.

Issue notice to concerned Jail Superintendent and Medical Officer In-charge with direction to join the proceedings through V.C. on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application be put up for consideration on **21/06/2021**. Date of 21/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**

**FIR No. 59/2019
PS Burari
U/s 302/365/34 IPC
State Vs. Krishan Pratap Singh**

16/06/2021

File taken up today on bail bonds.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sureties Malkhan Singh and Dharmendra Pratap Singh are present with Ld.
Counsel Sh. Rama Shankar (through V.C.).

Ahlmad is absent.

SHO/IO is directed to verify the addresses and documents of the Sureties
Malkhan Singh and Dharmendra Pratap Singh and file verification report on the next date of
hearing i.e. **17/06/2021**.

Put up on **17/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/06/2021(A)**